

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 731/TT/2020**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-1- OPGW link for Betul-Khandwa under Central Sector, Asset-2: OPGW link (125 km) for Mauda-Wardha under Central Sector, Asset-3: 6 no. OPGW link (92.66 km) under State Sector Asset-4A: 3 no. OPGW link (656.926 km) under Central Sector, Asset-4B: OPGW link for Korba-Birsinghpur under Central Sector, Asset-5A: OPGW link (15.462 km) for 400 kV Xeldom-Madgaon under State sector, Asset-5B: OPGW link for 400 kV Vapi–Magarwada under Central Sector and Asset-6: 9 no. of OPGW link under State Sector- OPGW link (169 km) for) associated “Establishment of Fibre Optic Communication System under Master Communication Plan (Additional Requirement) in the Western Region”.
- Date of Hearing** : 26.10.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Limited and 10 others
- Parties Present** : Ms. Poorva Saigal, Advocate, MPPTCL  
Ms Tanya Sareen, Advocate, MPPTCL  
Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Rastogi, PGCIL  
Shri Anindya Khare, MPPMCL  
Shri Vincent D Souza, MPPTCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition is filed determination of transmission tariff from COD to 31.3.2019 for the following transmission assets under “Establishment of Fibre Optic



Communication System under Master Communication Plan (Additional Requirement) in the Western Region”:

- i. Asset-1: OPGW link for Betul-Khandwa under Central Sector;
- ii. Asset-2: OPGW link (125 km) for Mauda-Wardha under Central Sector;
- iii. Asset-3: 6 numbers OPGW link (92.66 km) under State Sector;
- iv. Asset-4A: 3 numbers OPGW link (656.926 km) under Central Sector;
- v. Asset-4B: OPGW link for Korba-Birsinghpur under Central Sector;
- vi. Asset-5A: OPGW link (15.462 km) for 400 kV Xeldom-Madgaon under State sector;
- vii. Asset-5B: OPGW link for 400 kV Vapi–Magarwada under Central Sector; and
- viii. Asset-6: 9 numbers of OPGW link under State Sector.

- b. The entire scope of the project is covered in the instant petition;
- c. Assets were put under commercial operation during 2014-19 tariff period. Asset-1, Asset-2, Asset-4A and Asset-5B are also being used by PowerGrid Telecom Therefore, the capital cost and other associated cost has been apportioned;
- d. As per the Investment Approval (IA) dated 17.4.2015, the scheduled COD of the transmission assets was 17.10.2017, i.e., within 30 months from the date of I.A. However, only Asset-1 and Asset-2 were put to commercial operation within the scheduled time. There is time over run from 8 months to 16 months in respect of the remaining assets under the project;
- e. The asset-wise detailed justification and documentary evidence, primarily RoW issues which led to time over-run in putting the assets under commercial operation, have been submitted along with the petition;
- f. The estimated completion cost for the instant assets is within the apportioned approved FR cost and ACE has been projected during 2014-19 tariff period;
- g. The Initial Spares have been claimed in accordance with the Regulation 13(4) of the 2014 Tariff Regulations;
- h. The IDC details have been submitted along with the petition. Reply to the technical validation letter was filed *vide* affidavit dated 21.9.2021. Rejoinders to the reply of MPPMCL and MPPTCL have also been filed.

3. The representative of MPPMCL, Respondent No 1, submitted that reply filed in the matter may be considered.

4. The learned counsel of MPPTCL submitted that though the IA for Asset-6 was given on 17.4.2015, the Petitioner received supply of material on 9.3.2017. She further submitted that the links of Asset-6 are independent and are not inter-connected, and all links did not have RoW issues. It was submitted that the time over-run in commissioning of the asset due to late supply of the materials is a subject matter between the Petitioner and its supplier for which the beneficiaries may not be burdened. Therefore, the time over-run may not be condoned.



5. In response, the representative of the Petitioner submitted that time over-run in commissioning is attributable to the RoW issues and not due to any material supply.
6. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

